

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 24**

**IA 5501/2023 IN C.P. (IB)/420(MB)2022**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **13.02.2024**

NAME OF THE PARTIES:

**CENTRAL BANK OF INDIA**

**V/s**

**DEEPEN ARUN PAREKH**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

Adv. V.K. Nair for the Petitioner is present.

**IA 5501/2023**

Counsel appears before rising of this Bench and submitted that he got stuck into the traffic. Counsel further informs that reply has been placed on record. The copy of the reply has been served to the other side. The Counsel for the Petitioner is directed to inform the next date of hearing to the Respondents. List this matter on Board on **21.02.2024**.

**-sd-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**-sd-**

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**

Rehan Shaikh